

**IN THE INCOME TAX APPELLATE TRIBUNAL
[DELHI BENCH : "DEHRADUN SMC" NEW DELHI]**

**BEFORE DR. B. R. R. KUMAR, ACCOUNTANT MEMBER
AND
SHRI YOGESH KUMAR US, JUDICIAL MEMBER**

I.T.A. No. 129/DDN/2019 (A.Y 2014-15)

Baldev Singh Rawat M-18, MIG Phase-1, Shivlok Colony, Haridwar, Uttarakhand, PAN No. AKZPR046G (APPELLANT)	Vs.	ITO Ward-1(3) (1) Haridwar, Uttarakhand (RESPONDENT)
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Assessee by	Shri Piyush Kaushik, Adv
Department by	Sh. Mayank Prabha Tomar, Addl. CIT

Date of Hearing	16.12.2022
Date of Pronouncement	29.12.2022

ORDER

PER YOGESH KUMAR US, JM

This appeal is filed by the assessee against the order of the Id. Commissioner of Income Tax (Appeals), Dehradun [hereinafter referred to CIT (Appeals) dated 20/06/2019 for assessment year 2014-15.

2. At the time of hearing the Id. Counsel for the assessee submitted that the assessee has opted to settle the dispute involved in the impugned appeal

under 'The Direct Tax Vivad Se Vishwas Scheme, 2020'. It is found that the assessee has not produced Form No. 5. Considering the written submission made by the assessee, we allow the assessee to withdraw the appeal and the appeal filed by the assessee is hereby dismissed as withdrawn.

3. Since, the assessee has not produced Form No.5 before us. The Revenue is directed to verify the record and liberty is given to the Revenue to approach the Tribunal in case if the Form No. 5 is not issued.

4. In the result, the appeal of the assessee is dismissed.

Order pronounced in the Open Court on :29.12.2022.

Sd/-
(B. R. R. KUMAR)
ACCOUNTANT MEMBER
Dated : 29/12/2022

Sd/-
(YOGESH KUMAR U.S.)
JUDICIAL MEMBER

R. N, Sr. PS

Copy forwarded to :

1. Appellant
2. Respondent
3. CIT
4. CIT (Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT NEW DELHI

